

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PREScot ROAD, BOMBAY 1  
CAMP: NAGPUR

ST.NO.(N) 138/93  
O.A.No.758/93.

MRS. USHA V NARAD

APPLICANT

V/S

UNION OF INDIA THROUGH  
DIRECTOR OF POSTAL SERVICES & ORS.

RESPONDENTS

CORAM: HON.SHRI JUSTICE M S DESHPANDE, V.C.  
HON. SHRI M Y PRIOLKAR, MEMBER (A)

ORAL JUDGMENT:

DATED: 27.7.93

(PER: M S DESHPANDE, VICE CHAIRMAN)

Head Mr. Bower, counsel for the applicant  
and Shri Sundaram, counsel for the respondents.

It appears that the applicant has already  
filed an appeal against the order of recovery and that  
appeal is pending. Shri Sundaram states that the appeal  
would be decided within three months from to day. In  
view of this statement the application is disposed of.

  
(M Y Priolkar)  
Member (A)

  
(M S Deshpande)  
Vice Chairman

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